

**Unsuitable Airports for Airbus Flights**

880. SHRI G. Y. KRISHNAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there are certain airports in the country which are not ready for the airbus flights and if so, the particulars thereof; and

(b) the measures Government propose to take to develop them for airbus flights?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). Airbus services are at present being operated to Delhi, Bombay, Calcutta, Madras and Bangalore airports. Indian Airlines have plans to operate airbus services to Gauhati Dabolim (Goa) and Srinagar. Development works at these three aerodromes are already in progress to make them suitable for airbus operations.

**Scheme for Distributing Edible Oil on No-Profit-No-Loss Basis**

881. SHRI G. Y. KRISHNAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Edible Oil Dealers have worked out a scheme for distributing edible oil on a no-profit-no-loss basis; and

(b) if so, the main features of this scheme?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) and (b). Yes, Sir. An association of exporters and importers of edible oils has formulated a scheme for the distribution of imported edible oil in the city of Bombay at the rate of 100 tonnes a day, through the agency of the State Civil Supplies Organisation, at an end retail price

of Rs. 8.50 a kg. The scheme will be in operation till the end of September, 1977.

**Customs Duty Claim against Indian Leaf Tobacco Development Company**

882. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government are aware that the customs duty claim for Rs. 90 lakhs against the Indian Leaf Tobacco Development Company, pending since 1972-73, was suddenly dropped on 19-3-77 under instructions from erstwhile Prime Minister, Smt. Indira Gandhi through the then Revenue Minister Shri Pranab Mukherjee;

(b) if so, the facts thereof;

(c) action being taken now thereon; and

(d) whether in Feb. 1977 concessions worth Rs. 10 crores have been given to Cigarette industry by the erstwhile Prime Minister by way of assessing excise at prices charged by primary dealers and exemptions to card board containers and refund of pending claims?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Madras Custom House had raised a claim for about Rs. 90 lakhs against the Indian Leaf Tobacco Development Company. The Company's representation against the claim was examined in the Department of Revenue and was finally disposed of on 19-3-1977 by issue of an exemption order after examination by the Department and